

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).3934/2006

(From the judgement and order dated 06/05.05.2006 in WP(Cr1.) No. 234/2005
of the HIGH COURT OF JHARKHAND AT RANCHI)

HARISHCHANDRA PRASAD MANI & ORS

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ANR

Respondent(s)

(With appln(s) for exemption from filing O.T., stay of arrest and
permission to place addl. documents on record and office report)

(FOR FINAL DISPOSAL)

Date: 12/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. P.S. Mishra, Sr.Adv.

Mr. Upendra Mishra,Adv.

Mr. Tathagat H. Vardhan,Adv.

Mr. Dhruv Kumar Jha,Adv.

Mr. Ravi C. Prakash,Adv.

Ms. Hema Sharma,Adv.

Mr. Bijan Kumar Ghosh,Adv.

For Respondent(s)

Mr. Aman Lekhi, Sr.Adv.

Mr. Samdarshi Sanjay,Adv.

Mr. Venkateswara Rao Anumolu,Adv.

For State of

Mr. B.B. Singh,Adv.

Jharkhand

Mr. Kumar Rajesh Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties for about half
an hour. List on 18th January, 2007 as part heard.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER